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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO.2162/2002
M.A.NO.1750/2002

Thursday, this the 12th day of September, 2002

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri S.A.T. Rizvi, Member (A)

1. All India CPWD (MRM) Karamchari Sangathan (Regd.) through its Gen. Secretary Shri M.F. Siddiqui 4823, Balbir Nagar Extn. Gali No.13, Shahdra Delhi-32
2. Satish Kumar s/o Late Shri Asha Ram
3. Uttam Chand s/o Shri Shankar Dass
4. Kanji Ram s/o Shri Nanak Chand
5. Ram Narain s/o Late Shri Sua Ram
6. Liyakat Ali s/o Shri Ahmed Ali
7. Om Prakash s/o Shri Mehar Chand
8. Om Prakash Pandey, s/o Shri Baij Nath Pandey
9. Ramesh Chand s/o Shri Dharam Chand
10. Om Prakash s/o Shri Shyam Singh
11. Jai Ram Prasad s/o Late Sh. Phulena Bhagat
12. Sharvan Kumar s/o Shri Hari Shankar Pd.
13. Arjun Dev s/o Shri Sukh Dev
14. R.N. Prasad Rai s/o Shri Sukhi Chand Rai
15. Prabhy Dayal s/o Shri Ram Kumar
16. Man Singh s/o Shri Jagdish Chandra
17. Barkhoo Ram s/o Shri Maggan Ram
18. Raghu Nath Sharma s/o Shri Hari Charan Sharma
19. Kamlesh Kumar s/o Shri Rajinder Thakur
20. Suresh Kumar
(All c/o All India CPWD (MRM) Karamchari Sangathan
(Regd.) 4823, Balbir Nagar Extn., Gali No.12
Shahdra Delhi-32

..Applicants

(By Advocate: Shri Naresh Kaushik)

Versus

1. Union of India
through its Secretary

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(2)

Ministry of Urban Affairs & Employment
Nirman Bhawan
New Delhi-11

2. The Director General of Works
CPWD Nirman Bhawan
New Delhi-11

... Respondents

O R D E R (ORAL)

Shri Kuldip Singh:-

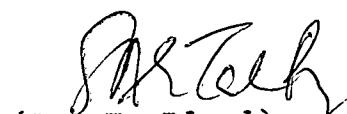
This OA has been filed by the All India CPWD (MRM) Karamchari Sangathan (Regd.) seeking a relief that the respondents be directed to specifically lay down and define the duties for the post of Work Assistant in CPWD corresponding to their qualifications and experience under the recruitment rules. The learned counsel for the applicants has also placed on record the copy of the CPWD Manual Volume, II 1984-Edition which defines duties assigned to various categories on W.C. establishment. It is submitted that the duties of the Work Assistants are not included in this Manual. The learned counsel for the applicants states that the applicants have also filed representation dated 11.1.2002, following with one reminder to the respondents, but the respondents have not responded to the same so far.

2. Since the nature of the relief, as claimed by the applicant, is only about the definition of the duties of the Work Assistants, we think it proper to dispose of the present OA at this stage itself even without issuing notices to the respondents with a direction to dispose of the representation of the applicants within a period of three months from the date of receipt of a copy of this order. The OA is disposed of in the aforesigned terms.



(3)

If the applicants have any grievance, they are at liberty to agitate their grievance again, if so advised and in accordance with law.



(S.A.T. Rizvi)
Member (A)

/sunil/



(Kuldip Singh)
Member (J)